



HARYANA VIDHAN SABHA

14th Legislative Assembly
August Session 2023

List Of Business

28 August 2023

11:00 AM

1.

Questions

(1)

Questions entered in the separate list to be asked and answers given thereupon.

2. Zero Hour

3. CALLING ATTENTION NOTICE

(1)

**Short Duration Discussion No. 2 converted into Calling
Attention Notice No. 43**

Notice given by

(i) Shri Rao Dan Singh, MLA

(ii) Shri Aftab Ahmed, MLA

(iii) Smt. Geeta Bhukkal, MLA

Calling Attention Notice No. 26

Notice given by **Smt. Kiran Choudhry, MLA** clubbed with time of discussion on the Calling Attention Notice No. 43, admitted Calling Attention Notice No. 43 being similar/identical subject matter.

Calling Attention Notice No. 45

Notice given by **Shri Abhay Singh Chautala, MLA** clubbed with time of discussion on the Calling Attention Notice No. 43, admitted Calling Attention Notice No. 43 being similar/identical subject matter.

Regarding a lot of heavy loss of the Crop of Millet due to insect infestation in the crop of Millet of farmers in the South Haryana.

The Hon'ble Member may also ask a question at the

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4. PRESENTATION, DISCUSSION AND VOTING ON THE EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016, 2016-2017, 2017-2018 and 2018-2019

(1)

THE FINANCE MINISTER to present the Excess Demands Over Grants and Appropriations for the years 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016, 2016-2017, 2017-2018 and 2018-2019.

(i) **Demands for the year 2011-12.**

Demand No. 17 A MINISTER to move that a grant of a sum not exceeding ₹ 49,99,000/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2011-12 in respect of **Employment.** Excess over Grants and Appropriations for the year 2011-12.

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Demand No. 24 A MINISTER to move that a grant of a sum not exceeding ₹ 254,64,41,437/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2011-12 in respect of **Irrigation.** Excess over Grants and Appropriations for the year 2011-12.

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(ii) **Demands for the year 2012-13.**

Demand No. 6 A MINISTER to move that a grant of a sum not exceeding ₹ 126,52,84,230/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2012-13 in respect of **Finance.** Excess over Grants and Appropriations for the year 2012-13.

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Demand No. 21 A MINISTER to move that a grant of a sum not exceeding ₹ 4,17,26,000/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2012-13 in respect of **Women & Child Development.** Excess over Grants and Appropriations for the year 2012-13.

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Demand No. 24 A MINISTER to move that a grant of a sum not exceeding ₹ 275,22,73,407/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2012-13 in respect of **Irrigation.** Excess over Grants and Appropriations for the year 2012-13.

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Demand No. 38 A MINISTER to move that a grant of a sum not exceeding ₹ 12,93,67,512/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2012-13 in respect of **Public Health & Water Supply.** Excess over Grants and Appropriations for the year 2012-13.

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(iii) **Demands for the year 2013-14.**

Demand No. 6 A MINISTER to move that a grant of a sum not exceeding ₹ 110,37,81,539/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2013-14 in respect of **Finance.** Excess over Grants and Appropriations for the year 2013-14.

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Demand No. 24 A MINISTER to move that a grant of a sum not exceeding ₹ 213,26,30,784/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2013-14 in respect of **Irrigation.** Excess over Grants and Appropriations for the year 2013-14.

14.

(iv) **Demand for the year 2014-15.**

Demand A to move that a grant of a sum not exceeding ₹ 402,89,46,351/- be made to
 No. 24 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2014-15 in respect of **Irrigation.**

Excess over Grants
 and Appropriations
 for the year 2014-
 15.

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(v) **Demands for the year 2015-16.**

Demand A to move that a grant of a sum not exceeding ₹ 1199,24,88,219/- be made to
 No. 4 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2015-16 in respect of **Revenue.**

Excess over Grants
 and Appropriations
 for the year 2015-
 16.

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Demand A to move that a grant of a sum not exceeding ₹ 210,99,94,493/- be made to
 No. 24 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2015-16 in respect of **Irrigation.**

Excess over Grants
 and Appropriations
 for the year 2015-
 16.

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(vi) **Demands for the year 2016-17.**

Demand A to move that a grant of a sum not exceeding ₹ 91,73,870/- be made to
 No. 14 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2016-17 in respect of **Urban Development.**

Excess over Grants
 and Appropriations
 for the year 2016-
 17.

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Demand A to move that a grant of a sum not exceeding ₹ 176,99,17,561/- be made to
 No. 24 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2016-17 in respect of **Irrigation.**

Excess over Grants
 and Appropriations
 for the year 2016-
 17.

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(vii) **Demands for the year 2017-18.**

Demand A to move that a grant of a sum not exceeding ₹ 375,59,93,011/- be made to
 No. 6 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2017-18 in respect of **Finance.**

Excess over Grants
 and Appropriations
 for the year 2017-
 18.

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Demand A to move that a grant of a sum not exceeding ₹ 91,12,11,135/- be made to
 No. 24 MINISTER regularize the charges already incurred in excess of the grant voted by the
 Legislative Assembly for the year 2017-18 in respect of **Irrigation.**

Excess over Grants
 and Appropriations
 for the year 2017-
 18.

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5. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) FOR THE YEAR 2023-2024 AND REPORT OF THE COMMITTEE ON ESTIMATES THEREON.

(1)

THE FINANCE MINISTER to present the Supplementary Estimates
 (First Instalment) 2023-2024.

(2)

THE CHAIRPERSON, COMMITTEE ON
ESTIMATES

to present the Report of the Committee on Estimates on the
Supplementary Estimates
(First Instalment) 2023-2024.

6. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2023-2024.

(1) 1. Discussion on the Estimates of expenditure charged on the revenue of the State.2.
Discussion and Voting on the Demands for Supplementary Grants.

			Supplementary
			Estimates
Demand A	to move that a supplementary sum not exceeding ₹97,00,000/- for Revenue	expenditure be granted to the Governor to defray charges that will come in the	2023-24
No. 1	MINISTER	course of payment for the year ending 31st March, 2024 in respect of Demand No.	(1st
		<u>1-Vidhan Sabha.</u>	Installment)
			Page 1-2
			Supplementary
Demand A	to move that a supplementary sum not exceeding ₹50,00,000/- for Revenue	expenditure be granted to the Governor to defray charges that will come in the	Estimates
No. 2	MINISTER	course of payment for the year ending 31st March, 2024 in respect of Demand No.	2023-24 (1st
		<u>2- Governor and Council of Ministers.</u>	Installment)
			Page 3-6
			Supplementary
Demand A	to move that a supplementary sum not exceeding ₹2,01,00,000/- for Revenue	expenditure be granted to the Governor to defray charges that will come in the	Estimates
No. 3	MINISTER	course of payment for the year ending 31st March, 2024 in respect of Demand No.	2023-24 (1st
		<u>3-General Administration/Elections.</u>	Installment)
			Page 7-9
			Supplementary
Demand A	to move that a supplementary sum not exceeding ₹774,29,00,000/- for Revenue	expenditure and ₹30,00,00,000/- for Capital expenditure be granted to the	Estimates
No.4	MINISTER	Governor to defray charges that will come in the course of payment for the year	2023-24 (1st
		ending 31st March, 2024 in respect of Demand No. <u>4-Revenue & Disaster</u>	Installment)
		<u>Management/ Fire Office (Fire Services)/Excise & Taxation.</u>	Page 10-16
			Supplementary
Demand A	to move that a supplementary sum not exceeding ₹2,00,000/- for Capital	expenditure be granted to the Governor to defray charges that will come in the	Estimates
No. 5	MINISTER	course of payment for the year ending 31st March, 2024 in respect of <u>Demand No.</u>	2023-24 (1st
		<u>5- Home/(Home Guard & Civil Defense) /Jails (Prisons)/Administration of</u>	Installment)
		<u>Justice (High Court/Prosecution/AGOT / Legal Services Authority)</u>	Page 17-18
			Supplementary
Demand A	to move that a supplementary sum not exceeding ₹150,20,00,000/- for Revenue	expenditure and ₹150,00,00,000/- for Capital expenditure be granted to the	Estimates
No. 6	MINISTER	Governor to defray charges that will come in the course of payment for the year	2023-24 (1st
		ending 31st March, 2024 in respect of Demand No. <u>6-Finance and Institutional</u>	Installment)
		<u>Finance & Credit Control/ Supplies & Disposals/ Planning and Statistics</u>	Page 19-22
		<u>(DESA).</u>	Supplementary

Demand A		to move that a supplementary sum not exceeding ₹ 160,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No.7- Loans and Advances by State Government.</u>	Estimates 2023-24 (1st Installment)	Page 23-24
Demand A	No. 7	MINISTER		
Demand A		to move that a supplementary sum not exceeding ₹ 1,00,000/- for Revenue expenditure and ₹ 400,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 10- Agriculture and Farmers Welfare/ Horticulture/Animal Husbandry and Dairying Development/ Fisheries/ Mines and Geology/ Environment, Forest and Wildlife.</u>	Supplementary Estimates 2023-24 (1st Installment)	Page 25-27
Demand A	No. 10	MINISTER		Supplementary
Demand A		to move that a supplementary sum not exceeding ₹ 31,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 11- Co-operation/ Food Civil Supplies and Consumer Affair.</u>	Estimates 2023-24 (1st Installment)	Page 28-30
Demand A	No. 11	MINISTER		Supplementary
Demand A		to move that a supplementary sum not exceeding ₹ 137,64,00,000/- for Revenue expenditure and ₹ 892,37,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 12-Education (Secondary/ Elementary)/ Higher Education (Higher, Technical, Science & Technology)/ Women and Child Development.</u>	Estimates 2023-24 (1st Installment)	Page 31-48
Demand A	No. 12	MINISTER		Supplementary
Demand A		to move that a supplementary sum not exceeding ₹ 259,15,00,000/- for Revenue expenditure and ₹ 171,17,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 14- Health/ Medical Education & Research/ Ayush/ Food and Drug Administration.</u>	Estimates 2023-24 (1st Installment)	Page 49-54
Demand A	No. 14	MINISTER		
Demand A		to move that a supplementary sum not exceeding ₹ 24,06,00,000/- for Revenue expenditure and ₹ 3,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 15- Labour / Youth Empowerment & Entrepreneurship (Skill Development & Industrial Training, Employment, Youth Affair).</u>	Supplementary Estimates 2023-24 (1st Installment)	Page 55-57
Demand A	No. 15	MINISTER		Supplementary
Demand A		to move that a supplementary sum not exceeding ₹ 1268,90,20,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 16-Social Justice, Empowerment/ Welfare of Scheduled Castes & Backward Classes & Antodaya (SEWA)/ Welfare of Ex-Servicemen.</u>	Estimates 2023-24 (1st Installment)	Page 58-66
Demand A	No. 16	MINISTER		Supplementary
Demand A		to move that a supplementary sum not exceeding ₹ 500,00,00,000/- for Revenue expenditure and ₹ 852,03,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of <u>Demand No. 17- Public Works (Building and Roads)/ Transport/ Civil Aviation.</u>	Estimates 2023-24 (1st Installment)	Page 67-72
Demand A	No. 17	MINISTER		

Demand A No. 19 MINISTER to move that a supplementary sum not exceeding ₹ 3,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of **Demand No. 19-Energy Department (Power, New and Renewable Energy)/ Industries & Commerce/ MSME/ Irrigation and Water Resources.** (1st Installment)

2023-24
Page 73-76
Supplementary

Demand A No. 20 MINISTER to move that a supplementary sum not exceeding ₹ 1003,02,00,000/- for Revenue expenditure and ₹ 2444,79,00,000/- for Capital Expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2024 in respect of **Demand No. 20- Town & Country Planning/ Urban Estates (Urban Development)/ Urban Local Bodies (Local Government)/ Development & Panchayats (Rural Development)/ Public Health Engineering.** (1st Installment)

Estimates
2023-24
Page 77-89

7. HARYANA VIDHAN SABHA ADDENDUM

(1)

OFFICIAL RESOLUTION TO REPEAL OF THE PUBLIC DEBT ACT, 1944 AND AMENDMENT TO THE GOVERNMENT SECURITIES ACT, 2006.

A MINISTER to move- “that the Haryana Legislative Assembly considers that it is desirable to have a uniform law throughout India for the regulation of Public Debt of the States and for all matters connected therewith or ancillary and incidental thereto;

And whereas, in 2006, the Government of India enacted the Government Securities Act, 2006 (Central Act 38 of 2006) with an objective to consolidate and amend the law relating to Government securities and its management by the Reserve Bank of India. Sub-section (2) of Section 1 of the Government Securities Act, 2006 (Central Act 38 of 2006) states that it applies to the Government securities created and issued, whether before or after the commencement of this Act, by the Central Government or a State Government. Sub-section (1) of Section 31 of the Government Securities Act, 2006 (Central Act 38 of 2006) provides that the Public Debt Act, 1944 (Central Act 18 of 1944) shall cease to apply to the Government securities to which the Government Securities Act, 2006 (Central Act 38 of 2006) applies and to all matters for which provisions have been made by this Act. However, the Public Debt Act, 1944 (Central Act 18 of 1944) continued to be in force;

And whereas, the matter for repealing of the Public Debt Act, 1944 (Central Act 18 of 1944) has been examined in consultation with the Reserve Bank of India and it is found that certain securities/items issued by the State Government are still outstanding under this Act in the books of Reserve Bank of India. Therefore, to repeal Public Debt Act, 1944 (Central Act 18 of 1944), such provisions of the Public Debt Act, 1944 (Central Act 18 of 1944) Act may require to be given effect by incorporating them under the Government Securities Act, 2006 (Central

Act 38 of 2006) by way of bringing the Government Securities (Amendment) Bill. Accordingly, the Government Securities (Amendment) Bill incorporating following major amendments to the Government Securities Act, 2006 (Central Act 38 of 2006) is under consideration in the Department of Economic Affairs, Ministry of Finance, Government of India, -

(i) to amend section 1 of Government Securities Act, 2006 (Central Act 38 of 2006) to delete reference to the State of Jammu and Kashmir, wherever it appears in the Government Securities Act, 2006 (Central Act 38 of 2006) to reflect present status of the erstwhile State, which has been reorganized in the two Union Territories through Jammu and Kashmir Reorganization Act, 2019 (Central Act 34 of 2019);

(ii) to amend definition of the 'Government Security' as provided in section 2 and also to amend section 5 of the Government Securities Act, 2006 (Central Act 38 of 2006) to incorporate features of Special Securities issued under the Public Debt Act, 1944 (Central Act 18 of 1944), specifically, to save their non-transferability; and

(iii) to amend Section 31 and 35 of Government Securities Act, 2006 (Central Act 38 of 2006) to provide for repeal of Public Debt Act, 1944 (Central Act 18 of 1944) and also to provide for saving of certain actions taken/ items outstanding, under the Public Debt Act, 1944 (Central Act 18 of 1944);

And whereas, the subject matter of the Public Debt Act, 1944 (Central Act 18 of 1944) also relates to the entry in the State List, it is resolved that as per provisions of the Article 252 of the Constitution, necessary amendment to the Government Securities Act, 2006 (Central Act 38 of 2006) may be carried out;

Now, therefore, in pursuance of clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that the Parliament be empowered to regulate by law matters relating to Government securities and all other matters connected therewith or ancillary or incidental thereto".

8. LEGISLATIVE BUSINESS.

(1) (Bills for consideration and passing)

(i)

Shri Bharat Bhushan to move that this House disapproves the Haryana Municipal Corporation
Batra, MLA and Shri Varun (Amendment), Ordinance 2023 (Haryana Ordinance No. 2 of 2023), as promulgated
Chaudhary, MLA by the Governor of Haryana on 12th May, 2023.

(ii)

The Haryana Municipal Corporation A to move that the Haryana Municipal Corporation (Amendment)
(Amendment) Bill, 2023. MINISTER Bill be taken into consideration at once;
Also to move that the bill be passed.

(iii) The Haryana Municipal (Amendment) Bill, 2023. A MINISTER to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once; Also to move that the bill be passed.

(iv) The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2023. A MINISTER to move that the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once; Also to move that the bill be passed.

(2) (Bills to be introduced)

(i) The Haryana Goods and Services Tax (Amendment) Bill, 2023. A MINISTER to introduce the Haryana Goods and Services Tax (Amendment) Bill;

(ii) The Haryana Instruments (Control of Noises) Repeal Bill, 2023. A MINISTER to introduce the Haryana Instruments (Control of Noises) Repeal Bill;

(iii) The Haryana Juvenile Smoking Repeal Bill, 2023. A MINISTER to introduce the Haryana Juvenile Smoking Repeal Bill;

(iv) The Sonipat Metropolitan Development Authority Bill, 2023. A MINISTER to introduce the Sonipat Metropolitan Development Authority Bill;

Chandigarh-160001
Date:27/Aug/2023

Rajender Kumar Nandal
Secretary
HARYANA VIDHAN SABHA